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Indian Ocean, in exchange for the facility to establish Naval bases. No such offer of aid has been made to India by either cotmtry.

नियमित सेना में जाने के लिये सरकारी कर्मचारियों को अनुमति

939. **भी सूरज प्रसाद :** क्या रक्षा मंत्री यह बताने की कृषा करेंगे कि :

- (क) क्या यह सच है कि प्रादेशिक सेना में प्रशिक्षण पाने वाले सरकारी कर्मचा। रयों को उनके विभागों द्वारा नियमित सेना में जाने की अनुमति नहीं दो जाती है चाहे वे उस नेवा के लिए उपयुक्त क्यों नहों; और
- (न्व) क्या सरकार ऐसे नियम बनाने का बिचार रखती है जिनसे ऐसे सरकारी कर्म-चारो नियमित सेना में जा सकें और यदि नहीं तो उसके क्या कारण हैं?

PERMISSION TO GOVERNMENT EMPLOYEES FOR JOINING REGULAR ARMY

939. SHRI SURAJ PRASAD: Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that Government employees undergoing training in the Territorial Army are not permitted by their Departments to join the regular Aimy, even though they are found fit for that service; and
- (b) whither Government propose to frame rules permitting such Government servants to join the regular Army, and if not, what are the reasons therefor ?]

रक्षा मन्त्रालय में राज्य मंत्री (श्री नरेन्द्र सिंह महीड़ा): (क) एसा कोई मामला सरकार के सामने नहीं आया।

(क) नियम पहले से विद्यमान हैं कि जिनके अन्तर्गत (सरकार) कर्मचारियों सहित), प्रादेशिक सेना के सदस्य नियमित सेवा में शामिल होने के अधिकारो हैं, अगर वह नियमित सेना में भर्ती के लिए निर्धारित शर्ते पूरो करें।

t[THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI NARENDRA SINGH MAHIDA) : (a)

†[] English translation.

No such case has come to the notice of the Government.

(b) Rules already exist under which members of the Tenitorial Army (including Government servants) are eligible for joining the Regular Army, provided they satisfy the conditions prescribed foi recruitment to the Regular Army.]

CHARGES AGAINST INDIAN NATIONALIST SENTENCED TO DEATH IN PAKISTAN

940. SHRI NAWAL KISHORE:

SHRI JAGDISH PRASAD MATHUR:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) what are the specific charges against Sarvashri Madan Lai and Krishan, the two Indian nationals whom the Pakistan authorities have sentenced to death;
- (b) whether the officials of the India11 High Commission in Pakistan have been provided with the necessary facilities to meet these convicted persons to give the assistance they might require it. this connection; and
- (c) what efforts have been made by the Government of India to save their li

THE DEPUTY MINISTER IX THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH: (a) We are not aware of specific charges. We have requested the Governmem of Pakistan to inform us of the charges.

- (b) No, Sir.
- (c) We have requested the Gov. n.mn.i of Pakistan that an official from the High Commission for India in Pakistan be permitted to visit these two Indian nationals in order to make any arrangements that may be necessary for their welfare and for such legal assistance as may be required.

TAKE-OVER OF IMPORT OF RAW COTTON 941. SHRI NIREN GHOSH:

DR. K. MATHEW KURIAN:

SHRI SASANKASEKHAR SANYAL:

SHRI K. P. SUBRAMANIA MENON:

SHRI ARJUN ARORA:

Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether Government have decided to take over the import of raw cotton in the public sector;